

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT-II
SPECIAL BENCH (IN VACATION)

2. C.P.(IB)-4110(MB)/2019

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL HELD ON 28.05.2021

NAME OF THE PARTIES: - Rahul Jain

V/s

Kothari Auto Parts Manufacturers Pvt Ltd

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Minil Shah appeared for the Financial Creditor. Ld. Counsel Mr. Shyam Kapadia appeared for the Corporate Debtor. Both the counsels submitted that subsequent to the Order was reserved in the month of April, 2021, the Corporate Debtor has given a pay order dated 28.04.2021 for an amount of approximately Rs. 3.30 crores and the same has been encashed by the Financial Creditor which was confirmed by the Counsel for the Financial Creditor. They have also filed a withdrawal memo and consent terms dated 18.05.2020. In view of the submissions made by the counsel for both the parties, permission is granted to withdraw the Petition. Accordingly, **C.P.(IB)-4110(MB)/2019** is **disposed of** as **withdraw**. File be consigned to records.

Sd/-

RAVIKUMAR DURAISAMY

Member (Technical)

Dated this the 28th day of May, 2021

Sushil

Sd/

H.P. CHATURVEDI

Member (Judicial)